

IN THE INCOME TAX APPELLATE TRIBUNAL
RAJKOT BENCH, RAJKOT

**Before: Shri Waseem Ahmed, Accountant Member
And Shri Siddhartha Nautiyal, Judicial Member**

**ITA No. 71/Rjt/2021
Assessment Year 2016-17**

M/s. Sez Vitrified Pvt. Ltd. Morbi PAN: AAWCS0462K (Appellant)	Vs	The Pr. Commissioner of Income Tax-1, Rajkot (Respondent)
-------------------------------------------------------------------------	----	-----------------------------------------------------------------

**Assessee by: Shri Mehul Ranpura, A.R.
Revenue by: Shri Aarsi Prasad, CIT-D.R.**

Date of hearing : 08-07-2022
Date of pronouncement : 21-09-2022

आदेश/ORDER

PER BENCH:-

This assessee's appeal for A.Y. 2016-17, arises from order of the Principal Commissioner of Income Tax, PCIT, Rajkot-1 dated 22-03-2021, in DIN & Order No. ITBA/REV/F/REV5/2020-21/1031638692(1), in proceedings under section 143(3) of the Income Tax Act, 1961; in short "the Act".

2. At the time of hearing, Id. counsel for the assessee has requested to withdraw the appeal filed vide letter dated 7th July, 2022. The Revenue is fair enough in not objecting to the same. We therefore accept assessee's request for withdrawing the appeal filed.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 21-09-2022

Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER
Ahmedabad : Dated 21/09/2022

Sd/-
(SIDHHARTHA NAUTIYAL)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order,

Assistant Registrar,
Income Tax Appellate Tribunal,
Rajkot